

RETURNS OF ASSETS AND LIABILITIES ON FIRST APPOINTMENT  
AS ON 1-1-1998. IN RESPECT OF THE OFFICIAL/OFFICERS

IN THE COURT OF SUB JUDGE-CUM-JUDICIAL MAGISTRATE,  
1ST CLASS, COURT NO. I, MANDI, DISTRICT MANDI, H.P.

..-.-.-

1. Name of the Government servant  
in full (in block letters);- BHUPESH SHARMA
2. Service to which he belongs; HIMACHAL JUDICIAL SERVICE
3. Total length of service upto  
date:
  - i) In Non-Gazetted rank. N/A
  - ii) In Gazetted Rank. w.e.f. 9-7-1996 to date
4. Present post held and  
place of postings;- Sub Judge-cum-Judicial  
Magistrate, 1st Class Court  
No. I, Mandi, H.P.
5. Total annual income from all  
sources during the calendar  
year immediately preceding  
the first day of 9-7-1996 to  
31-3-1997. Rs. 46652/-

6. DECLARATION .

I, hereby declare that the return enclosed  
namely forms I to V are complete, true and corrected as  
on 1-1-1998 to the best of my knowledge and belief; in  
respect of information due to be furnished by me under  
the provisions of Sub Rule (I) of Rule 18 of the Central  
Civil Service (Conduct) Rules, 1964.

*Bhupesh*  
( BHUPESH SHARMA )  
Sub Judge, cum-Judicial  
Magistrate, 1st Class Court No. I  
Mandi, H.P.

1-1-1998

STATEMENT OF IMMOVABLE PROPERTY ON FIRST APPOINTMENT AS ON THE

(i.e. Lands, house, Shope, other Buildings etc.)

Sr. No.	Description of property	pro-iso locat-ion (Name of Dist-riict Divi-sion Taluk & Vill-ages in which the pro-erty is sita-ated and also its dis-tin-cti-ve num-ber etc.	Area of land (in case land and buil-ding.	Nature of land (in case lan-ded pro-erty.	Extent of inte-rest.	If not in own name start in whose name held and his/her rela-tion-ship if any to the Govt. servant.	Date of acqui-sition.	How acq-quired (wheth-er by purchase mortga-ged ten-ence gift or other-wise) and name with detail of person from whom requir-ed (add-ess, and con-ne-ction of the Govt. ser-vant if any with persons concerned). (please see note below.)	Value of the property of (see note below.	Parti-culars sanc-tion of pres-c-ribed autho-rity if any.	Total annual income from the property.	Remarks.
1.												
2.												
3.												
4.												
5.												
6.												
7.												
8.												
9.												
10.												
11.												
12.												
13.												

Dated:- 1-1-1998

N I L

Signature: sub-judge cum Judicial Magistrate Court No. 1 Mandi

- Note:- (1) For purpose of column 9 the term (lease) would mean a clause of immovable from year to year of for any term exceeding one year of reserving a yearly rent, whether, however the lease of immovable property is obtained from a person having official dealings with the Government, servant, such a lease should be shown in this column irrespective of the term of lease, whether it is short term or long terms, and the periodicity of the payment of rent.
- (2) In column 10 should be shown, (a) where the property has been acquired by purchase mortgaged lease the total rent thereof also and (c) where the acquisition is by inheritance, gift or exchange the appropriate value of the property so acquired.

FORM NO. II.

STATEMENT OF LIQUID ASSET. ON FIRST APPOINTMENT AS ON 1-1-1998

- (1) Cash and bank balance exceeding three months emoluments.
- (2) Deposits, loans advanced and investments (such as shares securities and debentures, etc).

Sr. No.	Description.	Name and address of company bank etc.	Amount.	If not in own name and address of person in whose name held and his/her relationship with the Govt. servant.	Annual income derived.	Remarks.
1.	2.	3.	4.	5.	6.	7.

1.	Savings Account No.S.BI./29	State Bank of India Mandi, H.P.	22528/-	-	-	
2.		-do-D/Shala	20,000/-	-	-	

Signature. Sub-judge cum Magistrate

Dated:- \

Note:- In column 7 particulars regarding sanctions obtained or report made in respect of the versus term sanctions may be given.

(2) The terms "emoluments" means the pay and allowance allowances received by the Government servant.

## FORM NO. III

STATEMENT OF MOVEABLE PROPERTY ON FIRST APPOINTMENT AS ON 1st JANUARY, 1998.

Sr.No.	Description of Items	Price or value at the time of acquisition and or the total payments upto the date of return as the case may be, in case of articles purchased on hire purchase or instalments basis.	If not in own name, name and address of the person in whose name and his/her relationship with the Govt. Servant.	How acquired with approximate date of acquisition.	Remarks
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1.	2.	3.	4.	5.	6.
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1.	2 Bed Boxes with side table	10,000/-			
2.	One Double bed with side table	7,000/-			
3.	4 Sofa Type Chairs	5,000/-			
4.	One center Table	1,000/-			
5.	One Sitte.	2,000/-			
6.	Television.	18,000/-			
7.	Fridge (Refrigators)	8,000/-			
8.	Heat Blower	1,300/-			
9.	4 Materss	7,000/-			
10.	Quiselts, Blankets, Pillows, Bedsheets, Bedcovers etc.	12,000/-			
11.	Golden Chain and Rings	10,000/-			

All articles received from my parents for my use.

*Bluyin*  
Signature  
Sub-judge cum  
Judicial Magistrate  
Court No. 1 Mandi

FORM NO. IV.

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST APPOINTMENT AS ON 1-1-1998

Sr.No.	INSURANCE POLICIES.				PROVIDENT FUNDS				
	Policy No. and date of policy.	Name of Insurance company.	Sum insured date of maturity.	Amount of annual premium	Type of provident fund/ G.P.F. Account No.	Closing balance as reported by the Audit/Acctts Officer alongwith date of such balance.	Contri- -butions made subse- -quently.	Total remarks if there is dispute rega- -rding closing balance the figures accor- -dingly mentioned.	Remarks.
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
1.	Subscribing	G.I.S	1,20000/-	Saving fund=84/- Insu.Fund= 36	G.P.F Account No. 2962	Nil	2000/-	Nil	Started towards G.P.F w.e.f January, 1998

Dated: 1--1-1998

*Bhupesh*  
 ( Bhupesh Sharma)  
 Sub Judge-cum-Judicial Magistrate,  
 Ist Class Court No. I, Mandi, H.P.

## FORM NO. V.

STATEMENTS OF DEBTS AND OTHER LIABILITIES ON FIRST APPOINTMENT AS ON -1-1998

Sr. No.	Amount.	Name and address of creditor	Date of incurring liability.	Details of transaction	Remarks.
1.	2.	3.	4.	5.	6.
N I L					

Dated :- 1-1-1998

*Bhupesh*  
( Bhupesh Sharma )  
Sub Judge-cum- Judicial Magistrate,  
Ist Class Court No. I, Mandi, H.P.